

आयकर अपीलिय अधीकरण, न्यायपीठ –“C” कोलकाता,
IN THE INCOME TAX APPELLATE TRIBUNAL “C” BENCH: KOLKATA
[Before Shri P. M. Jagtap, Vice-President (KZ) & Shri A. T. Varkey, Judicial Member]

I.T.A. No. 735/Kol/2018
Assessment Year: 2013-14

Smt. Radha Devi Mohta (PAN: AFOPM9109B)	Vs	Dy. Commissioner of Income-tax, Circle-36, Kolkata.
Appellant		Respondent

Date of Hearing (Virtual)	20.09.2021
Date of Pronouncement	20.09.2021
For the Appellant	Shri Sunil Surana, FCA
For the Respondent	Shir Supriyo Pal, Addl. CIT, DR

ORDER

Per Shri A. T. Varkey, JM:

This appeal has been preferred by the assessee against the order of the Ld. CIT(A)-10, Kolkata dated 04.02.2018 for AY 2013-14.

2. At the outset, the Ld. AR for the assessee Shri Sunil Surana brought to our notice that the assessee has opted for the Direct Tax Vivad Se Vishwas Scheme, 2020 (hereinafter the Scheme). According to the Ld. AR, the assessee had filed declarations in Form no. 1 and 2 before the competent authority and pursuant to the same has received Form no. 3, 4 and 5 from the competent authority. In the light of the aforesaid submission of the Ld. AR and after perusal of Form no. 5 dated 02.03.2021 passed by PCIT, Kolkata – 5, we allow the assessee to withdraw the captioned appeal.

3. In the result, the appeal of assessee is dismissed as withdrawn.

Order is pronounced in the open court.

Sd/-
(P.M. Jagtap)
Vice-President

Sd/-
(A. T. Varkey)
Judicial Member

Dated: 20th September, 2021

Biswajit, Sr. PS

Copy of the order forwarded to:

1. Appellant- Smt. Radha Devi Mohta, C/o. Memco India, 34, Ezra Street, Kolkata – 700 001.
2. Respondent – DCIT, Circle-36, Kolkata.
3. CIT(A)-10, Kolkata (sent through e-mail)
4. CIT, Kolkata.
5. DR, Kolkata Benches, Kolkata (sent through e-mail)

True Copy

By Order

Senior Private Secretary/DDO
ITAT, Kolkata Benches, Kolkata
